

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ASHOK MENON

TUESDAY, THE 12TH DAY OF MAY 2020 / 22ND VAISAKHA, 1942

CRL.APPEAL.NO.453 OF 2020

(AGAINST THE JUDGMENT IN SC 427/2018 ON THE FILES OF THE ADDITIONAL SESSIONS COURT (FOR TRIAL OF CASES RELATING TO ATROCITIES AND SEXUAL VIOLENCE AGAINST WOMEN AND CHILDREN), ERNAKULAM)

APPELLANT/ACCUSED

NIXON, AGED 41, S/O. ESTAPHANOS,
INCHIPARAMBAN HOUSE, EAST OKKAL KARA,
CHELAMATTOM VILLAGE NOW RESIDING
AT ACHAN LODGE AT CHERIAVAPPALASSERY KARA,
ERNAKULAM DISTRICT, PIN -

BY ADV.PRAMOJ ABRAHAM

RESPONDENT/COMPLAINANT

STATE OF KERALA
REPRESENTED BY CIRCLE INSPECTOR OF POLICE,
NEDUMBASSERY POLICE STATION
THROUGH THE PUBLIC PROSECUTOR,
HIGH COURT OF KERALA.

BY PUBLIC PROSECUTOR SRI.AMJAD ALI

THIS CRIMINAL APPEAL HAVING COME UP FOR ADMISSION ON 12.05.2020, ALONG WITH CRL.MA 1/2020 IN THE CRL.APPEAL, THE COURT ON THE SAME DAY ORDERED THE FOLLOWING:

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ASHOK MENON

TUESDAY, THE 12TH DAY OF MAY 2020 / 22ND VAISAKHA, 1942

CRL.MA NO.1 OF 2020 IN CRL.APPEAL.NO.453 OF 2020

(AGAINST THE JUDGMENT IN SC 427/2018 ON THE FILES OF THE ADDITIONAL SESSIONS COURT (FOR TRIAL OF CASES RELATING TO ATROCITIES AND SEXUAL VIOLENCE AGAINST WOMEN AND CHILDREN), ERNAKULAM)

PETITIONER/APPELLANT/ACCUSED

NIXON, AGED 41, S/O. ESTAPHANOS,
INCHIPARAMBAN HOUSE, EAST OKKAL KARA,
CHELAMATTOM VILLAGE NOW RESIDING
AT ACHAN LODGE AT CHERIAVAPPALASSERY KARA,
ERNAKULAM DISTRICT, PIN -

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RESPONDENT/RESPONDENT/COMPLAINANT

STATE OF KERALA
REPRESENTED BY CIRCLE INSPECTOR OF POLICE,
NEDUMBASSERY POLICE STATION
THROUGH THE PUBLIC PROSECUTOR,
HIGH COURT OF KERALA.

BY PUBLIC PROSECUTOR SRI.AMJAD ALI

THIS CRIMINAL M.A. HAVING COME UP FOR ORDERS ON 12.05.2020,
ALONG WITH CRL.APPEAL NO.453/2020, THE COURT ON THE SAME DAY
PASSED THE FOLLOWING:

ASHOK MENON, J.

**CrI.Appeal No.453 of 2020
& CrI.MA No.1 of 2020**

Dated this the 12th day of May, 2020

O R D E R

CrI.Appeal No.453 of 2020

Heard. Admit.

Learned Public Prosecutor takes notice for the respondent.

CrI.MA No.1 of 2020

Sentence of imprisonment as against the petitioner is suspended on the petitioner executing a bond for Rs.1,00,000/- (Rupees one lakh only) with two solvent sureties each for the like amount to the satisfaction of the trial court.

**ASHOK MENON
JUDGE**

rmm